

No. 35/XXXVI(3)/2014/01(1)/2014  
Dated Dehradun, January 27, 2014

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of '**The Uttarakhand Roadside Land Control (Amendment) Act, 2014**' (Adhiniyam Sankhya 02 of 2014).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 27 January, 2014.

**The Uttarakhand Roadside Land Control (Amendment) Act, 2014**  
**(Uttarakhand Act No. 02 of 2014)**

**AN**  
**ACT**

further to amend the Uttar Pradesh Roadside Land Control Act, 1945 (Act No. 10 of 1945) (as the applicable to the State of Uttarakhand) to the context of the State of Uttarakhand.

Be it enacted by the Uttarakhand State Legislative Assembly in the Sixty-fourth Year of the Republic of India, as follows:-

**Short title and  
Commencement**

1. (1) This Act may be called the Uttarakhand Roadside Land Control (Amendment) Act, 2014.
- (2) It shall come into force at once.

**Amendment of  
section 3**

2. In place of sub-section (1) of section 3 of the Uttar Pradesh Roadside Land Control Act, 1945 (Act No. 10 of 1945) (as applicable to the State of Uttarakhand), the following sub-section shall be substituted namely:-

"(1) The Government may, by notification, in the official Gazette declare any length or the whole of any road to be a "schedule road" and the area upto a horizontal distance of five meters as prescribed from the edge of the road-land on either of such scheduled road to be a "controlled area."

By Order,  
**K.D. BHATT,**  
Principal Secretary.